GOVERNMENT OF PUDUCHERRY OFFICE OF THE DISTRICT COLLECTOR-CUM-DISTRICT MAGISTRATE PUDUCHERRY

No. 1703/DRDM/DM/D2/2020/96

Dated: 07 Sep 2020

ORDER

Sub: DRDM – COVID – 19 – Declaration of containment Zones - Orders – Issued.

Ref:

- i. The Epidemic Diseases Act, 1897
- ii. The Disaster Management Act, 2005
- iii. Order No. 40-3/2020-DM-l(A) dated 29.08.2020 of Ministry of Home Affairs, Government of India.
- iv. Order No. 1703/DRDM/DM/D2/2020/90 Dt:31.08.2020 of this office

WHEREAS, in the wake of the Novel Corona Virus (COVID-19) outbreak which has been declared as a Notified Disaster under the provision of Disaster Management Act, 2005, has prompted this UT Administration to take several preventive measures and restrictions;

AND WHEREAS, subsequent to lock down, in order to sustain the livelihood of the general public, certain relaxations in a phased manner were issued in pursuance of the directions of the Ministry of Home Affairs;

AND WHEREAS, due to sudden surge in the number of Covid positive cases there has been an immediate exigency to enforce Containment zones to contain the disease within a defined geographic area by early detection of cases, breaking the chain of transmission and thus preventing its spread to new areas;

AND WHEREAS, the following areas found to be with higher active number of cases as reported from the health department which warrants action of marking as containment zones and lockdown measures in the areas specified below:

S No	PHC Name	Street name	Area Name
1.	Mettupalayam	5th Cross Extension	Mangalakshmi nagar
		Anna Street	Shanmugapuram
		Odai Street	Veeman Nagar
2.	Mudaliarpet	II Cross, Vellalar Street	Mudaliarpet
		Sengunthar Street	Orleanpet
		G-Block	Viduthalai Nagar
3.	Odiansalai	Main Road ,	Pudunagar
4.	Lawspet	Bharathidasan Street	Ashok Nagar
		14th Cross	Krishna Nagar
5.	Gorimedu	G-ype Quaraters	Jipmer
6.	Reddiyarpalayam	Pavanar Nagar	Boomian Pet

NOW THEREFORE, I, Dr.T.Arun, IAS, in the capacity of District Magistrate, Puducherry in exercise of the power conferred under the Disaster Management Act, 2005, do hereby order the following:

- (i) The said areas are declared as containments Zones and following lock down measures will be in place with effect from 08.09.2020 to 14.09.2020.
 - 1. The containment area shall be marked by the Incident commander with clear demarcation based on the advice of the Medical Officer of the concerned PHC.
 - 2. In case if there is a road junction or cut it shall be limited till that extent.
 - 3. All shops, establishments, industrial units, private offices shall be closed.
 - 4. The vegetables and groceries shop shall be opened from 6.00 am to 12.00 noon to cater the daily needs of public in the containment zone.
 - 5. There shall be no unchecked outward movement of population from the containment zones except for maintaining essential services (including medical emergencies) and movement of Government Servants.
 - 6. No transportation is allowed into the containment zones except for essential permitted activities.
 - 7. Government Offices, Hospitals, Clinics, Pharmacy and Milk booth are exempted from the restrictions.
 - 8. People from outside will not be allowed into the containment zones except for the purpose in Sl.no.4

(ii) Surveillance

Active house to house Surveillance and testing of all the persons within the containment zones to be carried out by the concerned Primary Health Centers by setting up fever clinic etc.

(iii) Perimeter Control

Perimeter of the containment zone will be decided by the Incident Commander and Superintendent of Police concerned after considering the number and size of the containment houses, geographical characteristics of the area and ability to ensure basic infrastructure and essential services.

All vehicular movement, movement of public transport and personnel movement will be stopped. All roads including rural roads connecting the zone will be guarded by Police. In the case of prominent roads passing through the said zone will be allowed for vehicular movements only.

Any violation of the above instructions is punishable under the provisions of Disaster Management Act, 2005 and Epidemic Act, 1897.

The authorities concerned shall comply with the above instruction,

(Dr. AMUN.T, IAS)
DISTRICT COLLECTOR-CUMDISTRICT MAGISTRATE

To

- 1. The Senior Superintendent of Police (L&O), Puducherry
- 2. The Director of Health and Family Welfare Services, Puducherry

- 3. The Sub Divisional Magistrate, North / South
- 4. The Superintendent of Police, North / South / East / West
- 5. The Incident Commanders, Puducherry / Oulgaret / Villianur / Bahour

Copy to:

- 1. The Chief Secretary, Puducherry
- 2. The Development Commissioner, Puducherry
- 3. All Secretaries to Government, Puducherry
- 4. All Head of Departments, Puducherry.
- 5. The Deputy Commissioner (Excise), Puducherry
- 6. The Commissioner, Puducherry / Oulgaret Municipality
- 7. The Commissioner, All Commune Panchayat

Copy submitted to:

- 1. The Hon'ble Lt. Governor, Puducherry
- 2. The Hon'ble Chief Minister, Puducherry
- 3. All Hon'ble Ministers, Puducherry